

Government of Jammu and Kashmir  
Industries and Commerce Department  
Civil Secretariat, Jammu.

**Notification,**  
Jammu, the 01-02-2019

**SRO 93** .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957 ), the Government hereby direct that in rule 104-A of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figures, sign & words "31st of December, 2018", the figures, sign and words "28<sup>th</sup> of February, 2019" shall be substituted.

This notification shall be deemed to have come into force w.e.f. 01-01-2019.

By order of the Government of Jammu and Kashmir.

  
(Shaleen Kabra) IAS

Principal Secretary to Government,  
Industries & Commerce Department.

No: IND/Legal/27/2013-II

Dated: -02- 2019

Copy to the :-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir.
4. All Deputy Commissioners.
5. Director, Geology & Mining J&K.
6. Managing Director, JK ML/JKCL.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. OSD to Advisor (S) to Hon'ble Governor.
9. Addl. Secretary, Legal, I&C Department.
10. Pvt. Secretary to Principal Secretary to Government, I&C Deptt
11. Incharge website.